

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 122(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S.K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE COMPANY: Sanjiv Gupta

Vs.

M/s. Getit Infoservices Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Mr. Ashok Kumar Singh	Senior Advocate	Applicant M/s Bajaj Finance Ltd	[Signature]
2.	Ms. Mona Tomar	Advocate		
3.	Ms. Mehak Hecrie	Advocate		

1.	Mr. Vinod Kumar Ganda	Sr. Advocate	for the Petitioner	[Signature]
2.	Mr. Vipul Ganda	Advocate		
3.	Mr. Mohit Dommien	Advocate		
4.	Ms. Shelly Khanna	Advocate		

1. RAJAT JONEJA, Adv - Respondent No. 3 & 4 - Rajat Joneja

1.	Mr. Abhinav Vashist	Sr. Adv.	Respondent No. 1	[Signature]
2.	Mr. Vidur Bhatia	Adv.		

1. Mr. AMIT CHADHA, Sr. Adv

2. SUSMIT

PUSKAR
ADV

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH

3. ABHIJEET SWAROOP, Adv.

4. ANIKUR KHANDELWAL, Adv.

5. SUSANAH NAUSHAD, Adv.

Advocates
for R-2

[Signature]


Order

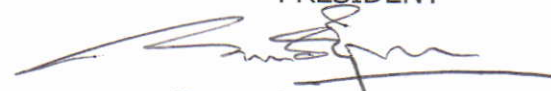
We have heard learned counsel at some length and there is consensus between them that reply to the main petition has to be filed within two weeks, with a copy in advance to the counsel opposite. Respondent No. 1 shall also file reply to the waiver application additionally, as Respondent No. 2 has already served a copy of the reply to the application on the applicant – petitioner. Let the same be filed in the registry. Needful shall be done within a week. Respondents No. 3 & 4 have already filed their reply.

2. However, filing of reply to the main petition or the application shall not prejudice the rights of the respondents under any other provision of law including Sec. 45 of the Arbitration and Conciliation Act, 1996.

3. CA 126/PB/2016 shall be taken up with the main case.

List for arguments on 09.11.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

17.10.2016
(P.K.Sud)